

this regard. An expert deputed by CIDA has carried out a preliminary evaluation of the available data and according to his report, it would be necessary to undertake additional exploration and laboratory and pilot plant test work before a feasibility report can be prepared. A scheme for additional exploration has been prepared. Offers have been invited from consultants for review of exploration data and laboratory and pilot plant test work.

#### Levy of House Tax in Delhi

571. SHRI ZAINUL BASHER: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3704 on 3-11-1982 re: levy of House tax in Delhi; and state:

(a) whether he is aware that the D.M.C. House Tax Assessing authorities have taken a very rigid stand to enforce recovery of Tax for the period prior to the handing over of the possession of the DDA MIG Flats in Janakpuri to the second allottees either from the allottees themselves or the DDA;

(b) whether the D.D.A. has not so far supplied the information asked for by the D.M.C. about the date of first allotment, where demand for such Tax has already been withdrawn, and the date of giving possession to the second allottees in the absence of which the D.M.C. is harassing the second allottees; if so, the reasons therefor; and

(c) whether he will issue necessary instructions to the DDA to sort out this long standing matter with the DMC and set down a target date to prevent continued harassment of the helpless assessee concerned by the D.M.C.?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) The Municipal Corporation of Delhi has reported that this matter is being finalised in consultation with the Delhi Development Authority.

#### Revival of Antyodaya Programme

572. PROF. MADHU DANDAVATE: Will the Minister of PLANNING be pleased to state:

(a) whether it is a fact that the Evaluation Organisation of the Planning Commission has observed that the 'Antyodaya' programme which was initiated in some States during the 'Janata' regime had benefitted the "Poorest of the poor";

(b) if so, whether this programme given up by the present Government, will be revived in the interest of the poorest among the poor; and

(c) if so, what allocation will be made from the centre for the implementation of the 'Antyodaya' scheme?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) Yes, Sir. The Programme Evaluation Organisation carried out, at the instance of the Planning Commission, an evaluation of the Antyodaya Programme in the States of Rajasthan, Himachal Pradesh, Orissa, Uttar Pradesh, Bihar and Manipur during 1979-81, and its report was published in August 1982. According to this report a sizeable number of the families assisted under this scheme had reported increases in income.

(b) The Antyodaya Programme has since been merged with the Integrated Rural Development Programme in all the States.

(c) Does not arise.

#### Setting up of Atomic Power Station in Punjab

573. SHRI R. L. BHATIA: Will the PRIME MINISTER be pleased to state:

(a) whether a team of the Atomic Energy Commission visited Punjab in January last to assess the feasibility of setting up an atomic power plant in the state;

(b) if so, the outcome of their visit; and

(c) whether in view of the very critical power situation in Punjab which has considerably crippled agriculture and industry, will Government take early steps to take a decision over the Punjab's long-standing request for the setting up of an atomic power station in that State?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) (a) to (c) The Site Selection Committee set up by the Department of Atomic Energy has been visiting various sites in the different states of the Northern Region including Punjab for selecting suitable sites for setting up atomic power plants. A decision in this regard will be taken by Government after the report of the Committee is received.

#### Infra-structure Facilities for Setting up of Industries in 'No-Industry District'

574. SHRI J. S. PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) the number of letters of intent issued specially for setting up of industries in "no-industry districts";

(b) whether it is an accepted reality that for successful working of a new industrial unit a backward area, an excellent network of infrastructure is absolutely necessary; and

(c) the steps taken by the Central and State Governments to provide for such an infra-structure before the entrepreneurs are asked to go to these difficult areas?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) During the year 1982, 159 Letters of Intent were issued for setting up industries in the identified 'No Industry Districts'.

(b) and (c) Primarily, it is the responsibility of the State Governments to provide necessary infra-structure. The Central Government supplements their efforts.

#### Project Proposals of Tamil Nadu Pending with Centre

575. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of Government has been drawn to a speech by the Industry Minister, Tamil Nadu, published in the Hindu dated 24 December, 1982 to the effect that out of 84 industries selected by Central Government to be set up in backward areas, not a single industry has been set up in Tamil Nadu; and

(b) if so, the reasons for not setting up any new industry in backward areas of Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI VIRBHADRA SINGH): (a) and (b). The Government of India has identified 87 districts as 'No Industry Districts'. The criteria for identification of 'No Industry Districts' that there should be no large or medium scale industry existing in the District. No District of Tamil Nadu comes within this category.

#### चतुर्थ श्रेणी के कर्मचारियों की पदोन्नति

576. श्री निहाल सिंह : क्या गृह मंत्री यह बताने की कृपा करेंगे कि:—

(क) क्या केन्द्रीय सरकार में चतुर्थ श्रेणी के कुछ ऐसे कर्मचारी हैं, जो सिलेक्शन ग्रेड प्राप्त करने के बाद भी अपने वेतनमान के अधिकतम वेतन तक पहुंच गए हैं तथा भविष्य में उनकी पदोन्नति की कोई व्यवस्था नहीं है; और

(ख) यदि हां, तो क्या सरकार का विचार उनकी सेवा निवृत्ति पर उनके लिए पेंशन आदि के अधिक लाभ सुनिश्चित करने हेतु कोई कार्यवाही करने का है?